

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3170  
ANSWERED ON:11.08.2000  
REVIVAL OF SUGAR MILLS  
CHANDRA VIJAY SINGH

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Ajudhia Sugar Mill at Raja-ka-Sahaspur of Moradabad District in Uttar Pradesh is sick and referred to BIFR;
- (b) if so, the amount owed to farmers and employees by way of arrears by the mill; and
- (c) the steps taken by BIFR for revival of this mill?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR):

(a) and (b) Board for Industrial & Financial Reconstruction (BIFR) has reported that the Ajudhia Sugar Mill separately has not been registered as a sick Industrial Unit with BIFR. However, this Mill is a subsidiary unit of M/s. Lakshmiji Sugar Mills Ltd. which was registered with BIFR under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985. BIFR have further reported that it has no information regarding amounts due to farmers and other statutory liabilities.

(c) A rehabilitation scheme was sanctioned by the BIFR for the revival of the company M/s. Lakshmiji Sugar Mills Ltd., in 1994. After assessing the implementation of the rehabilitation scheme, the BIFR in its hearing held on 31.3.2000, declared the scheme sanctioned in 1994 as failed. The existing promoters have been given a final chance to find and induct a resourceful co-promoter and enter into an One Time Settlement with all secured and other creditors.